

इसके अतिरिक्त राज्य को राष्ट्रीय स्तर की संस्थाओं की विश्व बैंक की सहायता-प्राप्त परियोजनाओं से भी लाभ होगा।

विश्व बैंक से प्राप्त उधार/ऋण की राशि का उपयोग अलग-अलग परियोजनाओं के लिए परस्पर सम्मत समय सारणी के अनुसार किया जाता है और सारी रकम परियोजना की अन्तिम तारीख तक खर्च की जानी होती है।

सरकार ने विश्व बैंक की सहायता-प्राप्त परियोजनाओं के क्रियान्वयन की गति में सुधार लाने और उनकी प्रगति की निष्पत्ति से समीक्षा करने और उसका परीक्षण करने के उद्देश्य से राज्य स्तर पर मुख्य सचिवों की अध्यक्षता में और केन्द्रीय स्तर पर प्रशासनिक मंत्रालयों/ विभागों के सचिवों की अध्यक्षता में समीक्षा समितियों की स्थापना की है।

Statement Correcting Reply to the Unstarred Question No. 770 dt. 20-2-1981 regarding Loans from Banks to Scheduled Castes and Scheduled Tribes.

In reply to Unstarred Question No. 770 regarding Loans from Banks to Scheduled Castes and Scheduled Tribes, a statistical error had crept in the second sentence in reply to part (b) and (c) of the question. The second sentence may now be read as "At the end of December, 1979 the advances to Scheduled Castes/Tribes aggregated to Rs. 250 crores in 15.90 lac borrowal accounts forming 4.1 per cent of the total advances under priority sectors", instead of "34 per cent of the total advances under priority sectors", as mentioned therein. The error is regretted.

The corrigendum could not be issued earlier as the error was noticed recently while scrutinising the figures

furnished by Reserve Bank of India in this regard. As soon as the same was noticed, the same is being laid on the table of the House.

Authenticated
Sd/-

(MAGANBHAI BAROT)

DEPUTY MINISTER (FINANCE)

12.00 hrs.

RE. RESIGNATION BY SHRI VIDYA CHARAN SHUKLA FROM THE COUNCIL OF MINISTERS

DR. SUBRAMANIAM SWAMY (Bombay North East): Mr. Speaker, Sir, under Direction No. 2, I would like to draw your attention to one important matter.

There is no need of having Calling Attention Motion on a matter which, in my opinion, is not of such a high priority. There are other issues which are of importance today.

MR. SPEAKER: You can give me a motion on that. I will consider it. You can give one more on this (Interruptions).

DR. SUBRAMANIAM SWAMY: Sir, one more point. As per Rule 389 you are to protect the dignity of this House, the status of this House and so on. When during the Parliament Session a Minister is removed, then we would like to know the reasons for it. If it is done in the normal course of a Cabinet reshuffle, we do not mind it. On the previous occasion also....

MR. SPEAKER: Have you read the rules?

DR. SUBRAMANIAM SWAMY: Sir, I will give the precedent. When Mr. Mohan Dharja was asked to resign during the Parliament Session, he made a statement in the House why he was asked to resign. Today also something like that should be done. (Interruptions)

MR. SPEAKER: No, no.

श्री राम बिलास पासवान (हाजीपुर) :
हम ने मोशन दिया है कि नागरिक आपूर्ति
मंत्री श्री बी० सी० शुक्ला

DR. SUBRAMANIAM SWAMY: It is not an extraordinary situation?

MR. SPEAKER: I will give my ruling.

(Interruptions).

MR. SPEAKER: I have studied this problem. I would invite the attention of the Members to the provisions of Rule 199 on the subject which *inter alia* reads as follows:

"199. (1) A member who has resigned the office of Minister; may, with the consent of the Speaker, make a personal statement in explanation of his resignation."

The word used here is 'may' and it has been ruled by my predecessor it is not obligatory for a Minister to make a statement nor has the Chair the authority to compel him to do so. But whenever he decides to do it, he can do so (Interruptions).

SHRI GEORGE FERNANDES (Muzaffarpur): The newspapers say that he has been removed because of inefficiency, because of the sugar muddle and umpteen things have been said about it. (Interruptions)

MR. SPEAKER: It is the discretion of the Prime Minister.
(Interruptions)

MR. SPEAKER: No. I have gone through all the valid points.

DR. SUBRAMANIAM SWAMY: Is it not an extraordinary situation that during the Parliament Session he has been removed? (Interruptions)

SHRI NIREN GHOSH (Dum Dum): Let the Prime Minister make a statement. (Interruptions)

MR. SPEAKER: Please sit down. I have gone through all the previous records and they have all conclusively said that nothing can be done. So, I cannot force the Minister.... (Interruptions)

SHRI GEORGE FERNANDES: Sir, you may ask the Prime Minister to make a statement. (Interruptions)

MR. SPEAKER: I have the ruling of the Speaker. It is the ruling of 1965. Why are you speaking Mr. Tytler?

आप बैठिए। आप क्यों ऐसा कर रहे हैं ?

(Interruptions)

MR. SPEAKER: Here is the ruling of the Speaker. It is a clear-cut ruling. I have got so many precedents.
(Interruptions).

DR. SUBRAMANIAM SWAMY: Sir, I am not questioning your ruling.

MR. SPEAKER: My point is that I cannot force anybody.
(Interruptions)

MR. SPEAKER: Nothing is going on record.

(Interruptions)*

MR. SPEAKER: I am very clear on the subject. Nothing doing.
(Interruptions)

MR. SPEAKER: Now, Papers laid on the Table.—Shri Pranab Kumar Mukherjee.

12.04 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF
MINISTRY OF COMMERCE FOR
1981-82

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Commerce for 1981-82. (Placed in Library. See No. LT-2148/81).